

**The Goa Public Premises (Eviction of Unauthorised Occupants) (Amendment)
Bill, 2023**

(Bill No.36 of 2023)

A

BILL

further to amend the Goa Public Premises (Eviction of Unauthorised Occupants) Act, 1988 (Goa Act No.22 of 1988).

BE it enacted by the Legislative Assembly of Goa in the Seventy-fourth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa Public Premises (Eviction of Unauthorised Occupants) (Amendment) Act, 2023.

(2) It shall come into force at once.

2. Amendment of section 2:-In the Goa Public Premises (Eviction of Unauthorised Occupants) Act, 1988 (Goa Act No.22 of 1988), in section 2, in clause (e), in sub-clause (2), after item (v) the following item shall be inserted, namely:-

“(vi) premises belonging to or vested in the Administration of Comunidade, Central Zone, or the Administration of Comunidade, North Zone, or the Administration of Comunidade, South Zone.”.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend section 2 of the Goa Public Premises (Eviction of Unauthorised Occupants) Act, 1988 (Goa Act No.22 of 1988) so as to bring the premises belonging to or vested in the Administration of Comunidade, Central Zone/Administration of Comunidade, North Zone/Administration of Comunidade, South Zone within the ambit of the term “public premises” as defined under the said Act for facilitating smooth and speedy eviction of unauthorized occupant of such premises under the provisions of said Act, 1988.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

**Assembly of Goa
Porvorim-Goa
2nd August, 2023**

**(Atanasio Monserrate)
Minister for Revenue**

**Assembly Hall
Porvorim-Goa
2nd August, 2023**

**Namrata Ulman
Secretary to the Legislature
Assembly of Goa**

Extract

The Goa Public Premises (Eviction of Unauthorised Occupants) Act, 1988

2. **Definitions** - In this Act unless the context otherwise requires,-

- (a) “estate officer” means an officer appointed by as such by the Government under Section 3;
- (b) Government means Government of Goa;
- (c) “premises” means any land or any building or part of building includes,-
 - (i) The garden, grounds and outhouses, if any, appertaining to such building or part of building, and
 - (ii) Any fitting affixed to such or part of building for more beneficial enjoyment thereof;
- (d) “prescribed” means prescribed by rules made under this Act;
- (e) “Public premises” means-
 - (1) any premises belonging to or taken on lease or requisitioned by or on behalf of the Government and includes any premises provided as residential accommodation to any member of the staff of the Goa State Legislature.
 - (2) any premises belonging to or taken on lease by or on behalf of,-
 - (i) any company as defined in Section 3 of Companies Act 1956 (Central Act of 1956), in which not less than fifty one percent of the paid up share capital is held by the Government or any company which is subsidiary (within meaning of that Act) of the first mentioned Company.
 - (ii) any Corporation not being Company as defined in Section 3 of the Companies Act 1956 (Central Act 1 of 1956) owned and controlled by the Government or local authority established by or under the State enactment];
 - (iii) Any University established by State of Goa;
 - (iv) Any institute established or owned by the Government;
 - (v) Any premises belonging to the Development Authorities/Board established under the State enactment.

